

**BEFORE THE NATIONAL GREEN TRIBUNAL,**

**EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 40/2023/EZ**

**SANJIB PODDAR**

**VERSES**

**NATIONAL WETLANDS AUTHORITY& ORS.**




REPLY AFFIDAVIT FILED BY THE MEMBER SECRETARY, WEST BENGAL STATE WETLANDS AUTHORITY, ENVIRONMENT DEPARTMENT, GOVERNMENT OF WEST BENGAL IN COMPLIANCE WITH ORDER DATED 11.05.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

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New Delhi  
Date: 23.05.2026

  
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22 MAY 2026

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 40/2023/EZ



SANJIB PODDAR

VERSES

NATIONAL WETLANDS AUTHORITY & ORS.

REPLY AFFIDAVIT FILED BY THE MEMBER SECRETARY, WEST BENGAL STATE WETLANDS AUTHORITY, ENVIRONMENT DEPARTMENT, GOVERNMENT OF WEST BENGAL IN COMPLIANCE WITH ORDER DATED 11.05.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

I, Mrs. Sumana Bhattacharyya, IFS, wife of Shri Sanjib Kumar Kundu, aged about 57 years, by faith Hindu, by occupation Government Service working as the Chief Environment Officer, Environment Department, Government of West Bengal and Member, West Bengal State Wetlands Authority, Government of West Bengal, having office at Pranisampad Bhawan, 5<sup>th</sup> Floor, LB-2, Sector-III, Salt Lake, Kolkata-700106, do hereby solemnly affirm

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and submit this affidavit on behalf of Member Secretary West Bengal State Wetlands Authority:

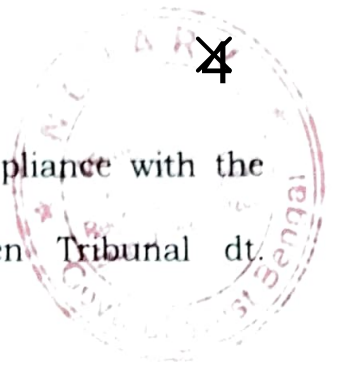
1. That I am authorized to affirm on behalf of the Member Secretary, West Bengal State Wetlands Authority, being Respondent No. 2 and Environment Department being Respondent No. 4, of the Original Application have made myself acquainted with the facts and circumstance of the instant Original Application and have gone through the documents pertaining to the subject matter of the instant Original Application. Therefore, I am competent to file this instant Affidavit-in-Opposition before this Hon'ble Tribunal.
2. That this Affidavit is being affirmed pursuant to the solemn Order dated 11.05.2026 passed by this Hon'ble Tribunal.
3. It is respectfully submitted before this Hon'ble Tribunal that the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench vide its Order dated 03.01.2022 in O.A. 25 of 2016/EZ in the matter of *Sabyasachi Mallick Chowdhury - Vs-State of West Bengal Ors.* constituted an eight (8) member Joint Committee comprising National Wetland Authority, State Wetlands Authority (SWA), Central Pollution Control Board (CPCB), Ministry of Environment, Forest and Climate

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Change, State PCB, Director Environment, West Bengal, District Magistrate and SP, South 24 Parganas with respect to the illegal filling up of a water body namely "Ukil Bheri" in Mouza Nimokpoktan, JL no. 1 under Kolkata Municipal Corporation Ward No. 57, PS Pragati Maidan, Dist. South 24 Parganas.

4. The said Joint Committee visited the site on 17.02.2022 and documented its Final Report after providing opportunity of hearing to Shri Sabyasachi Mallick Chowdhury and to the Secretary, Metropolitan Cooperative Society. The Joint Committee submitted its Final Report before this Hon'ble Tribunal by affirmation dated 01.11.2022 in the matter of OA 25/2016/EZ.
6. In the said Report the Joint Committee recommended the following:
  - Plot no. CZ 9B, CZ 14A, CZ 14B, CZ 15A, CZ 20A, CZ 21A and CZ 26A/B/C have been created after 2013 by filling up of water body i.e.Ukil Bheri. Hence, they need to be demolished.
  - The KMC shall take steps to immediately restore the water body at plot no. CZ 9B, CZ-14A, CZ-14B, CZ-15A, CZ-



20A, CZ-21A and CZ-26 A/B/C in compliance with the Order of the Hon'ble National Green Tribunal dt. 03.01.2022.

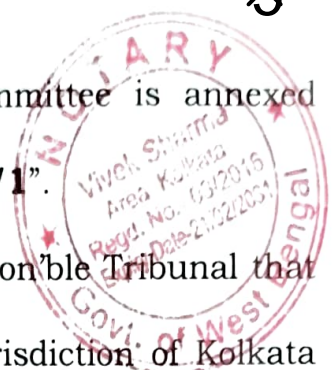
- After restoration of the water body, the KMC shall take management control of the same in accordance with the West Bengal Inland Fisheries Act, 1984. Because, as per the Notification vide no. 1748-Fish/C-I/9R-03/2017 dt. 20.07.2017 the Commissioner, KMC is the competent authority to take steps in this regard.
- The KMC will demarcate Ukil Bheri boundary with concrete pillars and do the geo-tagging with the help of ADM&LR, Dist. South 24 Parganas.
- The KMC will submit a compliance report after restoration of the abovementioned plots before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata within a period of 6 months.
- Unauthorized building constructions and boundary walls were made by filling up a part of the water body namely Ukil Bheri after 2013. So, these need to be demolished and the land requires to be restored to its previous state.

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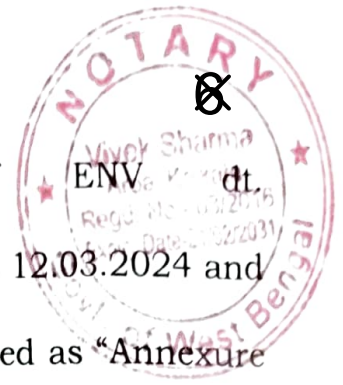
A copy of the Report of Joint Committee is annexed herewith and marked as "Annexure **R/1**".

7. It is respectfully submitted before this Hon'ble Tribunal that the subject water body is under the jurisdiction of Kolkata Municipal Corporation (KMC). According to the Notification vide no. 1748-Fish/C-I/9R-03/2017 dt. 20.07.2017 under the West Bengal Inland Fisheries Act, 1984 (West Bengal Act XXV of 1984) the Municipal Commissioner of the KMC is the competent authority to take action against any illegal activity within any water body being filled up within the jurisdiction of the KMC. A copy of the said Notification no. 1748-Fish/C-I/9R-03/2017 dt. 20.07.2017 is annexed herewith and marked as "Annexure **R/2**".

8. West Bengal State Wetlands Authority (WBSWA), Environment Department, Government of West Bengal has repeatedly requested the KMC to undertake the demolition work of the unauthorized constructions on the aforementioned plots under its jurisdiction by successive communications vide no. 2166/EN/3C-15/2016 dt 04.11.2022, EN/2341/3C-60/2022 dt 07.12.2022, ENV-15013/2/2024-SRLO(ENV)-Dept. of ENV dt. 12.03.2024,



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ENV-15013/2/2024-SRLO(ENV)-Dept. of

18.07.2024. Copies of the communications dt. 12.03.2024 and

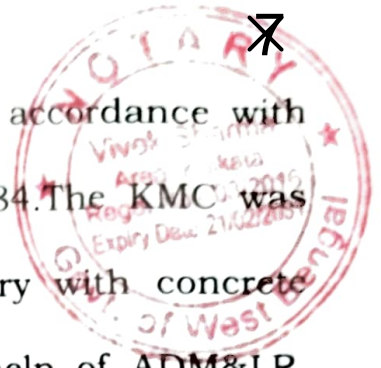
18.07.2024 are annexed herewith and marked as "Annexure

**R/3(Colly)**".

9. The applicant of OA 25/2016/EZ Shri Sabyasachi Mallick Chowdhury preferred WPA No. 21710 of 2022 before the Hon'ble Calcutta High Court with a prayer to implement the proceedings of the said Final Report of the Joint Committee formed by the Hon'ble National Green Tribunal. The said Writ Petition is still pending before the Hon'ble Calcutta High Court and awaiting the decision of the Hon'ble High Court. Through the latest Order dt 08.04.2026 the Hon'ble High Court has directed to maintain *status quo* with regard to the possession of the property in question till the report is filed by the Special Officers appointed by the High Court. A copy of the said Order dt 08.04.2026 is annexed herewith and marked as "Annexure **R/4**."

10. It is to be humbly submitted before this Hon'ble Tribunal that the Joint Committee directed the KMC being the Competent Authority as per the aforesaid Notification vide no. 1748-Fish/C-I/9R-03/2017 dt. 20.07.2017 to take

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management control of the water body in accordance with the West Bengal Inland Fisheries Act, 1984. The KMC was directed to demarcate Ukil Bheri boundary with concrete pillars and do the geo-tagging with the help of ADM&LR, Dist. South 24 Parganas. The KMC was also directed to submit a compliance report after restoration of the abovementioned plots within the said water body before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

11. That the reply is true to my knowledge and belief, which I derive from the office records.

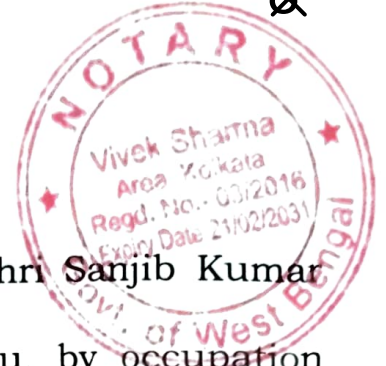
*Sumana Bhattacharyya*  
DEPONENT



Solemnly Affirmed  
& Declared before me  
on identification

VIVEK SHARMA  
NOTARY  
Registration No.- 03/2016

22 MAY 2026

VERIFICATION

, Mrs. Sumana Bhattacharyya, IFS, wife of Shri Sanjib Kumar Kundu, aged about 57 years, by faith Hindu, by occupation Government Service working as the Chief Environment Officer, Environment Department, Government of West Bengal and Member, West Bengal State Wetlands Authority, Government of West Bengal, do hereby verify that the statements made in paragraph no. 1 and 2 of this affidavit are true to the best of my knowledge and belief, and the statements in paragraph nos. 3 to 11 of this affidavit is the information derived from the records of the office of West Bengal State Wetlands Authority which I believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Verified at Kolkata this 22<sup>nd</sup> day of May, 2026.

Sumana Bhattacharyya  
DEPONENT

Identified and corrected by me  
Advocate  
West Bengal State Wetlands Authority

22 MAY 2026

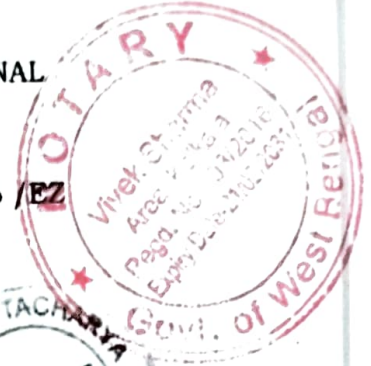
ANNEXURE-R/1

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 25/ 2016 /EZ

Sabyasachi Mallick Chowdhury

Versus

State of West Bengal and Others



FINAL REPORT OF THE JOINT COMMITTEE CONSTITUTED BY  
THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN BENCH,  
KOLKATA VIDE ORDER DATED 03.01.2022.

## INDEX

SL No	DOCUMENTS	ANNEXURE	PAGE
1.	Affidavit		
2.	Final Report of the Joint Committee along with annexures	R/1	

Filed by:

01 NOV 2022

Sudip Kumar Datta

ADVOCATE

22 MAY 2020



BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 25/ 2016 /EZ

Sabyasachi Mallick Chowdhury

Versus

State of West Bengal and Others



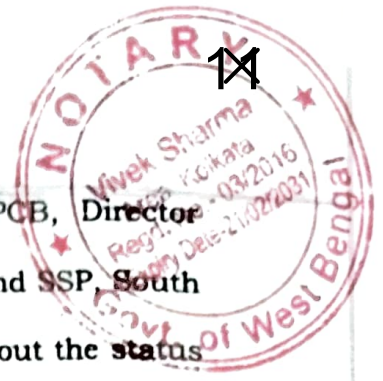
FINAL REPORT OF THE JOINT COMMITTEE CONSTITUTED  
BY THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN  
BENCH, KOLKATA VIDE ORDER DATED 03.01.2022.

I, Kaliyamurthi Balamurugan, son of Shri Kaliyamurthi, aged about 48 years, working as Chief Environment Officer, Department of Environment, Government Of West Bengal and member, State Wetlands Authority, West Bengal having office at Prani Sampad Bhawan, 5<sup>th</sup> Floor, LB-2, Sector-III, Salt Lake City, Kolkata-700106 do hereby solemnly affirm and state as under:-

1. That I am acquainted with the facts and circumstances of the present case as derived from official records and hence competent to swear the present affidavit.
2. That the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide Order dated 03.01.2022 has constituted an eight-member Joint Committee of National Wetland Authority, State

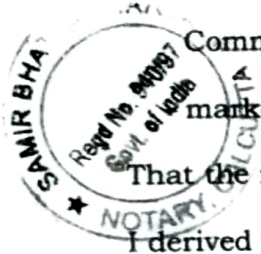
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Wetland Authority, CPCB, MoEF&CC, State PCB, Director Environment, West Bengal, District Magistrate and SSP, South 24 Parganas to ascertain the factual position about the status and extent of the wetland and whether prohibition against construction applies to the area in question. If prohibition is applicable, remedial action for protection of the wetland in question be taken by the concerned statutory authority. The CPCB and the State Wetland Authority will be the nodal agency jointly for coordination and compliance.

3. In pursuance of the aforesaid Order, a final report of the Joint Committee along with annexures is annexed herewith and marked as Annexure R/1.



That the reply is true to the best of my knowledge and belief, which I derived from the office records.

*Kaliyamurthi Balamurugan*  
DEPONENT  
Chief Environment Officer  
Environment Department  
Government of West Bengal

VERIFICATION

I, Kaliyamurthi Balamurugan, Chief Environment Officer, Department of Environment, Government of West Bengal and do hereby verify that the contents of the report in the form of an affidavit are true to the best of my knowledge and belief. No part of the report is false and nothing has been concealed there from.

01 NOV 2022

Verified at Kolkata this 28 day of October, 2022.



Solely A & ...  
Subscribed before me (NSL)  
08/10/2022 (C) CHOC

01.11.22  
Notary

*Samir Bhattacharya*  
Notary, Govt. of India  
Regd. No. -940/97  
Civil Court, Calcutta

*Kaliyamurthi Balamurugan*  
DEPONENT  
Chief Environment Officer  
Environment Department  
Government of West Bengal

22 MAY 2026

**Final Report of the Joint Committee Constituted by Hon'ble National Green Tribunal, Eastern Bench, vide order dated 03.01.2022 in O.A. 25 of 2016/EZ in the matter of (Sabyasachi Mallick Chowdhury -Vs- State of West Bengal & Ors).**

The Hon'ble National Green Tribunal (NGT), Eastern Zone vide its Order dated 03.01.2022 in O.A. 25 of 2016/EZ in the matter of (Sabyasachi Mallick Chowdhury -Vs- State of West Bengal & Ors.) has constituted an 8 (eight) member Joint Committee comprising National Wetlands Authority, State Wetlands Authority (SWA), Central Pollution Control Board (CPCB), Ministry of Environment, Forest and Climate Change, State Pollution Control Board, Director Environment, West Bengal, District Magistrate, South 24 Parganas and Superintendent of Police, South 24 Parganas with respect to the illegal filling up of water body, "Ukil Bheri". The Hon'ble NGT vide its Order has stated that demarcation of boundary of the said water body and the site of construction is not clear. Prima facie, the area where the construction is made appears to be part of said water body or its buffer zone, attracting prohibition under the Wetlands (Conservation and Management) Rules, 2017. The Tribunal directed the Committee constituted "to ascertain the factual position about the status and extent of the wetland and whether prohibition against construction applies to the area in question. If prohibition is applicable, remedial action for protection of the wetland in question be taken by the concerned statutory authority". The CPCB and SWA were declared as the Nodal Agency for coordination and compliance. Copy of the Order of the Hon'ble Tribunal dated 03.01.2022 is annexed herewith and marked as **Annexure -I**.

In compliance with the aforesaid Order, the Joint Committee held its first meeting on 25.01.2022 at Conference Room of the Environment Department and discussed the issues raised in the Order. During the meeting it was decided the Kolkata Municipal Corporation (KMC) and the Additional District Magistrate & District Land and Land Reforms Officer ADM&DL&LRO), South 24 Parganas, would jointly conduct survey to ascertain on which Dag number the said water body "Ukil Bheri" falls and also the status of Dag numbers 267 and 268 of Mouza Nimokpoktan, under P.S. Pragati Maidan, Ward No. 57, KMC. The minutes of the meeting dated 25.01.2022 is annexed herewith and marked as **Annexure-II**.

22 MAY 2026

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The Additional District Magistrate & District Land and Land Reforms Officer, South 24 Parganas conducted a field enquiry on R.S. Plot no. 267 and 268 in Mouza Nimokpoktan, J.L. No. 1 from 07/02/2022 to 11/02/2022 and submitted the report on 16.02.2022. The survey report of ADM & DL&LRO dated 16.02.2022 is annexed herewith and marked as Annexure-III.

A letter was issued for site inspection of the said plot on 15.02.2022 and 16.02.2022 to all the members of the Joint Committee as well as the applicant and project proponent. Copy of letters are annexed herewith and marked as Annexure-IV.

The Joint Committee inspected the site on 17.02.2022 at 11.30 a.m. and the following facts have come up at the time of site visit:

1. The present condition of "Ukil Bheri" is a low and marshy land with less water, filled up with aquatic vegetations. There is no sign of pisciculture activity.
2. At present, the bheri/ water body stretches within the parts of RS plot no. 267, 268, 271, 269, 270, 398, 272, 275, 276, 127, 274, 273, 128, 126 and 278 of Mouza Nimokpoktan, J.L. No. 1 comprising an area of approximately 8.63 ha (21.32 Acres).
3. As per report of the ADM & DL& LRO, South 24 Parganas the classification of the area in question i.e. R.S. plot no. 267 and 268 of Mouza Nimokpoktan, J.L. No. 1 is recorded as "Beel".
4. There are few complete and incomplete new constructions found on the RS plot no. 268.
5. One G+4 building (CZ/9B) and other building (CZ/14A and CZ/14B) have been constructed recently over the filled up portion of the water body of RS plot no. 268.
6. As per report of the ADM & LRO, South 24 Parganas the RS plot nos. 267 and 268 were not converted by the district administration of South 24 Parganas.
7. The subject land is not under the purview of the East Kolkata Wetlands Management Authority.

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8. The complete Mouza Nimokpoktan, J.L. No. 1 has been integrated into the jurisdiction of Ward no. 57 of Kolkata Municipal Corporation as per the Kolkata Municipal Corporation Act, 1980.

At the time of site inspection on 17.02.2022, one representative of the Metropolitan Co-operative Housing Society, Mr. Sanjib Podder was present, no one was present on behalf of the petitioner.

At the end of inspection, the Joint Committee decided that KMC would submit the following documents:

- i. Assessee Number, building sanction plan by KMC, mutation certificate, completion certificate for the two buildings at 9B, 14A and 14B and for other buildings which got permission for construction at R.S. Dag No.267 and 268 situated on RS Dag no. 267 of Mouza Nimokpoktan, JL no. 1, in general starting from Canal South Road to existing waterbody.
- ii. Report of Project Management Unit (PMU), KMC regarding Ukil Bheri.
- iii. Land use pattern as per KMC land records for R.S. Dag No. 267 and 268.

Thereafter, KMC submitted the following documents for three buildings bearing premises nos. 9B, 14A and 14B of Canal South Road, Metropolitan Cooperative Housing Society situated on RS Dag no. 267 of Mouza Nimokpoktan, JL no. 1, Pagladanga, Dihi Panchanangram (which is shown as Dag No. 268 in BL&LRO report), under the Police Station- Pragati Maidan, Ward No. 57 of KMC:

- a. Deed of Conveyance
- b. Survey Observation Report
- c. Assessment Book
- d. Building Sanction Detail Register.



The copy of the minutes of the site visit dated 17.02.2022 is annexed herewith and marked as **Annexure-V**.

The Joint Committee held its second meeting on 15.03.2022 and scrutinized the documents submitted by KMC which stated that three buildings at premises nos. 9B, 14A and 14B of

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Canal South Road, Metropolitan Cooperative Housing Society is situated on RS Dag no. 267 of Mouza Nimokpoktan, JL no. 1, Pagladanga, although the report of ADM&DL&LRO, South 24 Parganas, stated that three buildings bearing premises nos. 9B, 14A and 14B have come up on RS Dag no. 268 (not on RS Dag no. 267), which falls within the water body.

During the meeting ADM&DL&LRO, South 24 Parganas also brought to notice of the Joint Committee that as per the Kolkata Municipal Corporation Act, 1980, Ward No.57 came under the jurisdiction of KMC from 1980. He also stated that as per R.S. records the land classification was recorded as Beel for both RS Dag no. 267 & 268.

The Deputy Chief Engineer, KMC could not produce any document on land classification of RS Dag No.267 and he requested the Joint Committee to call the following officials to be present in the next meeting to be held on 22.03.2022 namely :

- i. Chief Valuer & Surveyor, KMC
- ii. Deputy Chief Engineer, PMU, Environment & Heritage Department, KMC
- iii. Chief Manager, Revenue, South Division, KMC
- iv. Block Land & land Reforms Officer, Kolkata
- v. Deputy Chief Engineer, Building, KMC
- vi. Officer-in-charge, Khasmahal, Dist-South 24 Parganas

The Deputy Chief Engineer, KMC also informed the Joint Committee that KMC is in the process of revocation of the plan sanctioned for building nos. 9B, 14A and 14B in pursuance of the Order of Hon'ble NGT.

Thereafter, the Joint Committee decided the following :

1. Kolkata Municipal Corporation (KMC) to issue a Stop Work Notice at RS Dag nos. 267 and 268.
2. KMC to submit the following documents in the next meeting to be held on 22.03.2022:
  - i. The period from when RS Dag nos. 267 & 268 of Mouza- Nimokpoktan, JL no. 1, KMC Ward No. 57, PS- Pragati Maidan came under the jurisdiction of the KMC.
  - ii. As per the survey report of the ADM&LRO, South 24 Parganas the subject RS Dag nos. 267 & 268 of Mouza- Nimokpoktan, JL no. 1, KMC Ward No. 57 under PS Pragati Maidan are recorded in the RS Records as 'Beel'. If the land classification



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(land use pattern) has been changed from 'Beel' to anything else, KMC to provide with the relevant documents.

- iii. To provide the land classification details against which the KMC has issued building sanction plans at the subject RS Dag numbers.

A Copy of the minutes of the meeting dated 15.03.2022 is annexed herewith and marked as **Annexure-VI**.

The third meeting of the Joint Committee was held on 22.03.2022 at Conference Hall II of CMO Building of the Kolkata Municipal Corporation. The Chief Environment Officer chaired the meeting and requested officers of KMC to provide the Joint Committee necessary documents including procedure followed by KMC for permitting construction of buildings in the Ukil Bheri area at RS Dag nos. 267 and 268 of Mouza Nimokpoktan, JL no. 1, Pagladanga, Dihi Panchanangram under PS Pragati Maidan, Kolkata Municipal Corporation (KMC) Ward No. 57 which are classified as 'Beel' as per BL&LRO records.

Shri Bhaskar Bhattacharya, Chief Manager, Revenue South, Kolkata Municipal Corporation (KMC) described the procedure maintained by the assessment department of KMC for processing applications for assessment/mutations/building plan sanctioned in ward No. 1-100 of KMC as per the Kolkata Municipal Corporation Act, 1980. He stated that for proving land character, mutation and premises no. of an unassessed property KMC only verifies the sale deed and other documents submitted by the applicant and if necessary causes a field inspection. During the process, if KMC is satisfied that the applied plot is water body, KMC does not provide sanction for construction on the applied plot. On the entire process of assessment / mutation / building plan sanction in ward no. 1 to 100 of KMC, KMC does not require to check any records of the applied plot from the end of the Block Land & Land Reforms Office (BL&LRO). He said that in the case of the Metropolitan Cooperative Society, in particular, KMC made the assessment on the basis of sale deed and thereafter sanction plan was issued as per the provisions of the Kolkata Municipal Corporation Act, 1980.

Deputy Chief Engineer (C) Environment & Heritage Department further informed that in the year 2016, a complaint was received from Shri Sunit Kumar Mallick Chowdhury regarding filling up of 'Ukil Bheri' in Ward No.57. KMC caused a field inspection and identified an illegal pond filling and construction of boundary wall on the embankment of "Ukil Bheri". KMC used a high resolution satellite map prepared by NRSA for identification of violation in

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the waterbody. In this regard four (4) complaints were lodged by KMC with PS Pragati Maidan from 2016 - 2019, against which a case was already started vide PGMZS. Case No. -105 dated 15.03.2016, u/s 22 of the West Bengal Inland Fisheries Act, u/s 53 of the West Bengal Town and Country Planning Act and Section 18 of the East Kolkata Wetlands Act. A copy of complaints and report from P.S- Pragati Maidan are annexed herewith and marked as **Annexure -VII.**

In the third meeting, the Joint Committee decided the following :

- a. KMC to ascertain the plot number (either RS Dag no. 267 or 268 of Mouza Nimokpoktan) on which the premises nos. 9B, 14A and 14B are in place.
- b. KMC to issue a Stop Work Notice in view of the Order of Hon'ble NGT and to call Metropolitan Cooperative Society for a hearing, and to take necessary action for restoration of waterbody.
- c. KMC has to submit a written documentation as to the procedure adopted by KMC regarding justification of assessment, mutation and building sanction issued to Metropolitan Cooperative Housing Society in order to incorporate the same in the Committee Report to be placed before the Hon'ble NGT.

The Minutes of the Meeting dated 22.03.2022 is annexed herewith and marked as **Annexure VIII.**

Thereafter, KMC submitted a report before the Joint Committee stating that KMC has issued intimation letter to stop construction work at Premises No.CZ/9B, Canal South Road and CZ/14/A/B, Canal South Road. Previously, KMC has accorded sanction vide Building Permit No.2016070100 dated 05.10.2016 for a G+IV storied residential building at Premises No.9B/B, Canal South Road and G+III storied residential building for Premises No.14A/B, Canal South Road sanction plan vide Building Permit No.2016070075 dated 01/09/2016 for considering the Deed of Conveyance, Assessment Book Copy & Survey Observation Report of KMC and NOC from Kolkata Improvement Trust.

However, on coming into notice that several buildings which have been constructed within the periphery of Dag Nos. 267 & 268 which has been demarcated by District Land and Land Reforms Officer, 24 Parganas (South) dated 16/02/2022 vide No.MISC 885/2022.

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KMC intimated stop construction notice to the following premises and revocation of sanction plan u/sec 397 of the KMC Act, 1980: 1. A/P-CZ-23, 2. A/P-34/B, 3. CZ-20A/B, 4. A/P-25/A, 5. A/P -38/A, 6. CZ/15A/B, 7. A/P-CZ-18.



The report of KMC is annexed herewith and marked as **Annexure-IX**.

An Interim Report was submitted by the Joint Committee before the Hon'ble NGT, Eastern Bench on 25.04.2022 with certain conclusion and recommendations and further three months time was sought to submit the Final Report:

- i. As per ADM&DL&LRO's Report the construction works on Dag No.268 which is "Beel" has been shown as Dag No. 267 in the documents given by the KMC and the Metropolitan Co-operative Housing Society.
- ii. ADM&DL&LRO has reported that Dag No. 267 and Dag No.268 are classified as Beel. However, KMC could not submit supporting papers regarding land conversion of Dag No. 267 and Dag No.268.
- iii. KMC has lodged 2 complaints at Pragati Maidan -P.S. in 2016 , one complaint in 2018 and one complaint in 2019 against filling up of water body and construction of boundary wall at Ukilbheri. However, KMC could not ascertain how much area has been encroached within the said water body.
- iv. As per the KMC's map total water body area is recorded as 82154.352 sq metre. The Joint Committee has requested KMC to demarcate the total waterbody area.
- v. KMC officials claims that as per the Kolkata Municipal Corporation Act, 1980, they do not require to check any records of the applied plot from the end of the Block Land & Land Reforms Office (BL&LRO) to ascertain the land clarification records of BL&LRO, for Ward no. 1 to 100. The Metropolitan Co-operative Housing Society lies in Ward No. 57.



22 MAY 2026

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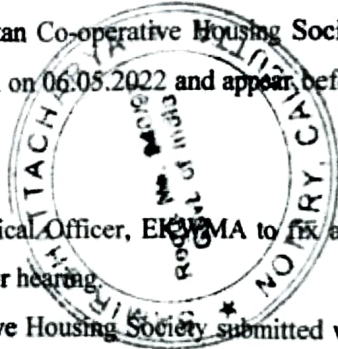
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- vi. The Joint Committee suggested that the Metropolitan Co-operative Housing Society is required to be called for hearing to provide supporting documents regarding Dag No.268 in which the construction is taking place. They shall also provide deeds of plots surrounding the waterbody.
- vii. The petitioner is also requested to attend the hearing to produce further supporting documents regarding the said waterbody.



On 27.04.2022 one letter was given to the Petitioner i.e. Sabyasachi Mallick Chowdhury to submit all relevant documents regarding Ukil Bheri on 06.05.2022 and to attend hearing before the Joint Committee on 11.05.2022.

One letter was also issued to the Secretary, Metropolitan Co-operative Housing Society on 27.04.2022 to submit the documents regarding Ukil Bheri on 06.05.2022 and appear before the Joint Committee for hearing on 11.05.2022 :



On 10.05.2022 the petitioner requested the Chief Technical Officer, EKPMMA to fix another date to submit relevant documents and re-schedule date for hearing.

On 11.05.2022 Secretary of the Metropolitan Co-operative Housing Society submitted written documents in support of their contentions and requested to fix a date after 10.06.2022 .

In the fourth meeting of the Joint Committee held on 17.05.2022 no decision could be taken by the Joint Committee as there was no quorum. However, Advocate Ankit Surekha appeared on behalf of Secretary of the Metropolitan Co-operative Housing Society and submitted verbally that he would collect and submit relevant deeds as and when available to him. A prayer was made by the Advocate of the petitioner to re-schedule another date for hearing and submission of documents. No one appeared on behalf of the petitioner and time was sought by them.

Another opportunity was given to the petitioner vide letter dated 19.05.2022 to submit relevant documents within 26.05.2022. Letter was issued to the Secretary of the Metropolitan Co-operative Housing Society to submit the relevant documents within 26.05.2022.

22 MAY 2026

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The petitioner submitted the documents on 23.05.2022 to the office of EKWMA and the Secretary, Metropolitan Co-operative Housing Society submitted the documents on 25.05.2022 in the office of EKWMA.

Letter was also issued on 19.05.2022 to the Commissioner, Kolkata Municipal Corporation by the Chief Technical Officer, EKWMA, to submit the Deeds and Mutation certificate of plots surrounding the waterbody i.e CZ-9A, CZ-14, CZ-15A, CZ-15, CZ-20, CZ-20A, CZ-8 at Sector B, Metropolitan Co-operative Housing Society, Canal South Road, Kolkata-700105.

Letter was issued by the Chief Technical Officer, EKWMA, to the Inspector General of Registration on 19.05.2022 to provide the certified copies of the Deed of Plots surrounding the water body i.e. CZ-9A, CZ-14, CZ-15A, CZ-15, CZ-20, CZ-20A, CZ-8 at Sector B, Metropolitan Co-operative Housing Society, Canal South Road, Kolkata-700105 to ascertain the factual position of the land in question.

Deeds were received from the different Registration offices of West Bengal between 21.06.2022 - 30.06.2022.

The final meeting of the Joint Committee was held on 27.07.2022, a power point presentation was shown which stated as follows:

- In the presentation, the actual physical location of Ukil Bheri was shown.
- The petitioner submitted a certified copy of Sale Deed of Plot No. CZ-9A bearing No. 04577/1985 along with a Master Plan of Metropolitan Cooperative Housing Society. The master plan clearly shows that the water line of Ukil Bheri, and the plot nos. CZ 8, CZ 9A, CZ 14, CZ 15, CZ 20, CZ 21 and CZ 26 are adjacent to the water-line. These plot numbers are the last plots of the eastern side of Ukil Bheri and western side of Metropolitan Cooperative Housing Society .
- The Google imagery of 2013 also shows plot nos. CZ 8, CZ 9A, CZ 14, CZ 15, CZ 20, CZ 21 and CZ 26 are the last plots of the eastern side of Ukil Bheri and western side of Metropolitan Cooperative Housing Society and no encroachment on the eastern side of Ukil Bheri was found.

22 MAY 2026

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- The Google Imagery of 2022, shows the existence of plot Nos. CZ-9B, CZ-14A, CZ-14B, CZ-15A, CZ-20A, CZ-21A and CZ 26 A/B/C.

- From deeds of plots of Metropolitan Cooperative Housing Society provided by the Inspector General, Registration, West Bengal, the following facts regarding filling up of Ukil Bheri is evident :

- Plot no. CZ 9B was purchased by Supriti Saha from the Metropolitan Co-operative Housing Society by Deed No 04577 of 2015. The schedule of the Registered Deed shows that Plot No CZ-9A is on the Eastern side of the Plot no. CZ-9B.

As per the Master Plan of Metropolitan Co-operative Housing Society of 1985 and the Google Map of 2013, plot No. CZ-9A is the last plot to the west of the Society. Hence, plot no. CZ 9B has been created by filling up water body after 2013.

- Plot No. CZ-14A was purchased by Sri Debasis Das from Metropolitan Co-operative Housing Society by Deed No. 01451 of 2015. The Schedule of Registered Deed shows that plot no. CZ 14 is the eastern side of plot no. CZ 14A, and CZ 14B is on the west of plot no. CZ 14A. It is clearly mentioned in the Deed that plot no. CZ 14B is under water.

As per the Master Plan of Metropolitan Co-operative Housing Society of 1985 and the Google Map of 2013, plot No. CZ 14 is the last plot to the west of the Society. Hence, plot no. CZ 14A has been created by filling up water body after 2013.

- Plot no. CZ 14B was purchased by Smt. Ratna Chatterjee from Metropolitan Co-operative Housing Society by Deed No 190106470 of 2015. As per the Schedule of the Deed, plot no. CZ 14B is to the west of plot no. CZ 14A, which is referred to above.

As per the Master Plan of Metropolitan Co-operative Housing Society of 1985 and the Google Map of 2013, plot no. CZ 14 was the last plot to the west of the Society. Hence, plot no. CZ 14B has been created by filling up the water body after 2013.

- Plot no. CZ 15 was purchased by Mr. Radheshyam Agarwal from Mr. Narayan Das sharma by Deed No 00713 of 2012. As per the Schedule of the Deed, plot no. CZ 15 is to



22 MAY 2026

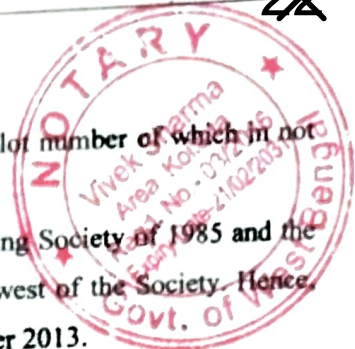
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the west of plot no. CZ 16, wherein there is a vacant land (plot number of which is not mentioned in the Deed) to the west of plot no. 15.

As per the Master Plan of Metropolitan Co-operative Housing Society of 1985 and the Google Map of 2013, plot no. CZ 15 is the last plot to the west of the Society. Hence, plot no. CZ 15A has been created by filling up water body after 2013.



Findings of the Joint Committee based on documents available are as follows:

- i. From the master plan of Metropolitan Cooperative Housing Society, 1985 and Google Imagery of 2013, it is found plot nos. CZ 8, CZ 9A, CZ 14, CZ 15, CZ 20, CZ 21 and CZ 26 are the last plots of the eastern side of Ukil Bheri and western side of Metropolitan Cooperative Housing Society.
- ii. As per the Google Imagery of 2022, it is evident that plot no. CZ 9B, CZ 14A, CZ 14B, CZ 15A, CZ 20A, CZ 21A and CZ 26A/B/C are newly created plots by filling up of Ukil Bheri after 2013.
- iii. The Inspection Report of West Bengal Pollution Control Board dated 18.03.2016 along with photographs, confirms that the eastern side of Ukil Bheri has been partly filled up by construction debris on the eastern side which is annexed herewith and marked as **Annexure X**.
- iv. The report of ADM& DL&LRO South 24 Parganas dated 16.02.2022, at point No.2 states that " the construction work of two buildings, were found to be under process in the eastern portion RS plot No.268. The G+4 building (CZ/9B) appears to be completely full of residents. The other buildings (CZ14A/14B) in the opposite side has been risen up to 4<sup>th</sup> floor. Its construction work has not been completed. The two buildings have been constructed over the filled-up portion of the waterbody of RS plot No.268 "
- v. The alleged Dag No.268 at Mouza-Nimokpoktan, JL no. 1 under P.S. Pragati Maidan, Ward no. 57 of Kolkata Municipal Corporation (KMC) is nowhere mentioned in the deeds of Metropolitan Cooperative Housing Society available with this office, however the report and map of ADM & DL&LRO at Point No.9



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confirms " at present, most of the land in the eastern side of R.S. plot No.268 and almost all of R.S. Plot 267 is occupied by members of Metropolitan Co-operative Housing Society ".

- vi. Kolkata Municipal Corporation has submitted copies of complaints on 26.07.2016, 06.08.2016, 04.05.2018, 25.01.2019 with P.S. Pragati Maidan against filling up of Ukil Bheri. The KMC issued notice dated 17.08.2018 u/s. 401 of the Kolkata Municipal Corporation Act, 1980 against Supriti Saha to stop illegal constructions at plot no. CZ- 9B. The map submitted by KMC shows that filling has been done in the eastern side of Ukil Bheri.

Finally, the Committee unanimously took the following decisions:

- Plot Nos. CZ- 9B, CZ- 14A, CZ- 14B, CZ-15A, CZ- 20A, CZ- 21A and CZ- 26A/B/C have been created after 2013 by filling up of waterbody i.e. Ukil Bheri. Hence, they need to be demolished.
- The KMC shall take steps to immediately restore the water body at plot nos. CZ- 9B, CZ -14A, CZ- 14B, CZ- 15A, CZ- 20A, CZ- 21A and CZ- 26A/B/C in compliance with the Order of the Hon'ble National Green Tribunal dated 03.01.2022.
- After restoration of the water body, the KMC shall take management control of the same in accordance with The West Bengal Inland Fisheries Act, 1984.
- The KMC will demarcate Ukil Bheri boundary with concrete pillars and do the geo-tagging with the help of ADM&LRO, Dist South 24 Parganas.
- The KMC shall submit a compliance report after restoration of the above mentioned plots before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata within a period of 6 months.

The report of the final meeting held on 27.07.2022 is annexed herewith and marked as **Annexure-XI**.

Further KMC submitted some photocopy of deeds related in plot nos. CZ-14A, CZ-14B, CZ- 15A, CZ-9B on 08.09.2022.

22 MAY 2026

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On 05.09.2022 Sri Sanjib Podder , owner of plot No.CZ/20-A, Sector-B of Metropolitan Co-operative Housing Society requested for a hearing before the Joint Committee. After seeking permission from the Joint Committee, another opportunity of hearing was given to both the petitioner and Sri Sanjib Podder on 23.09.2022.

The meeting of the Joint Committee was held in virtual mode as well as physical mode on 23.09.2022. The petitioner appeared before the Joint Committee and stated that construction was complete at plot No. CZ 9B, CZ 14A, CZ 14B. Sri Sanjib Podder was represented by his Advocate Sanjay Upadhyay who has made detail submission before the Joint Committee and has also submitted written documents in support of their claim. As no new documents/evidence came up in support of their claim, the Joint Committee decided to follow the decisions taken in the final meeting dated 27.07.2022.

On 27.09.2022 , a copy of WPA 21710 of 2022 (Sabyasachi Mullick Chowdhury –vs- National Wetlands Authority & Ors.) filed at High Court, Calcutta has been served upon the SWA by the petitioner .

*me*

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**Smt. Neelam Meena, Director, IESWM & Secretary, Environment Department**

**Neelam Meena, IAS**  
Secretary  
Environment Department  
Government of West Bengal

*Dr. Shahida Parvin Quazi*

**Dr. Shahida Parvin Quazi, Scientist E, Integrated Regional Office, MOEF&CC,**

**डॉ. शाहिदा परवीन काजी / DR. SHAHIDA PARVIN QUAZI**  
वैज्ञानिक - ई / SCIENTIST - E  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
एकीकृत क्षेत्रीय कार्यालय / INTEGRATED REGIONAL OFFICE  
आइ सी ई सी, सेक्टर-III, सॉल्ट लेक सिटी, कोलकाता-700106  
IB-198, SECTOR-III, SALT LAKE CITY, KOLKATA - 700106

*dm*

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**Sri Kaliyamurthi Balamurugan, CEO Environment Department & Member, State Wetland Authority**  
Chief Environment Officer  
Environment Department  
Government of West Bengal

*Susmita Ekka*

-----

**Susmita Ekka, Scientist 'D', Eastern Regional Directorate, CPCB**

**सुष्मिता एकका / Susmita Ekka**  
वैज्ञानिक 'D' और सरकारी विश्लेषक  
Scientist 'D' & Govt Analyst  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
क्षेत्रीय निदेशालय / Regional Directorate  
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार  
Ministry of Environment, Forest & Climate Change, Govt. of India  
15B2, राउन्जंगा मैन रोड - Roudanga Main Road  
कोलकाता / Kolkata-700107

*Nitesh Dhali*

**Sri. Nitesh Dhali, ADM& DL&LRO**  
**District South 24 Parganas**  
District Land & Land Reforms Officer  
South 24-Parganas, Alipore



**Sri. Debashis Sarkar, Chief Engineer**  
**WBPCB**

Chief Engineer  
W. B. Pollution Control Board  
Dept. of Environment, Govt. of W.B

*cfm*

**Sri Gaurav Lal, Deputy Commissioner**  
**of Police, East Division, Kolkata Police**

Dy. Commissioner of Police  
East Division  
Kolkata Police

**Executive Engineer(Civil)**  
**KMC Building, BR-VII**



22 MAY 2020

Registered No. WB/SC-247

No. WB Part-I/2017/SAR-823



Kolkata



सत्यमेव जयते

Gazette

Extraordinary  
Published by Authority

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TUESDAY, DECEMBER 26, 2017

[SAKA 1939

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

## GOVERNMENT OF WEST BENGAL

Department of Fisheries, Aquaculture, Aquatic Resources & Fishing Harbours,  
I.T. Building (7th & 8th Floor)  
31, G.N. Block, Sector-V, Salt Lake City, Kolkata - 700 091

No. 1748-Fish/C-I/9R-03/2017

Dated, Kolkata, the 20th July, 2017.

NOTIFICATION

In exercise of the power conferred by clause (ii) of section 2 of the West Bengal Inland Fisheries Act, 1984 (West Bengal Act XXV of 1984) as subsequently amended (hereinafter referred to as the said Act), and in supersession of all previous notifications in this regard, the Governor is hereby pleased to authorise the following authorities to be the competent authority under the said Act:

- (i) Municipal Commissioner / Commissioner / Executive Officer of Municipal Corporation / Municipalities / Notified area authority within their respective jurisdiction.
- (ii) District Magistrate within their respective revenue districts except the municipal areas mentioned above.

By order of the Governor,

SUNIL KR. GUPTA

Principal Secretary to the Govt. of West Bengal.

22 MAY 2026



**State Wetlands Authority**  
**Department of Environment, Government of West Bengal**  
Pranisampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Salt Lake, Kolkata - 700 106  
Ph: 91-33-2335 3003, Fax: 91-33-2335 6403, Email: [ctoekwma@gmail.com](mailto:ctoekwma@gmail.com)



Date: 12.03.2024

From: CEO, Environment Department &  
Member, West Bengal State Wetlands Authority

To: The Municipal Commissioner  
Kolkata Municipal Corporation  
Email: [mc@kmcgov.in](mailto:mc@kmcgov.in)

Sub: Request to comply with the decision of the Joint Committee meeting held on 15.02.2024

- Ref: 1. This office communication vide no. 2166/EN/3C-15/2016 dt. 04.11.2022  
2. This office communication vide no. EN/2341/3C-60/2022 dt. 07.12.2022  
3. Order dt. 05.12.2022 of the Hon'ble Calcutta High Court in WPA 21710 of 2022  
4. Final Report submitted by the Joint Committee before the Hon'ble NGT  
5. Minutes of the Joint Committee meeting held on 15.02.2024

Sir,

Apropos of the above referred trailing communications, this is to inform you that the Joint Committee formed by the Hon'ble National Green Tribunal through its Order dt. 03.01.2022 in OA 25/2016/EZ further conducted a meeting on 15.02.2024 to review the steps taken against the unauthorized construction in Ukil Bheri at Mouza Nimokpoktan, JL no. 1, PS Pragati Maidan, Ward no. 57 of Kolkata Municipal Corporation (KMC).

In the meeting it was decided that the KMC shall take necessary action to dismantle the unauthorized construction in the said water body and shall submit an action taken report thereon in accordance with the recommendation of the Final Report of the Joint Committee, which was submitted before the Hon'ble NGT.

Please find enclosed photocopies of the communication vide no. 2166/EN/3C-15/2016 dt. 04.11.2022, communication vide no. EN/2341/3C-60/2022 dt. 07.12.2022, Order dt. 05.12.2022 of the Hon'ble Calcutta High Court in WPA 21710 of 2022, Final Report submitted by the Joint Committee before the Hon'ble NGT and Minutes of the Joint Committee meeting held on 15.02.2024 for your kind ready reference.

22 MAY 2026


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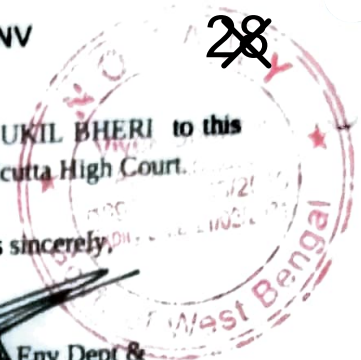
ENV-15013/2/2024-SRLO(ENV)-Dept. of ENV

1/495448/2024

You are requested to send an action taken report on restoration of the UKIL BHERI to this Department within one week for filing the same before the Hon'ble Calcutta High Court.

Yours sincerely,

  
CEO, Env Dept &  
Member, WBSWA




Encl: As stated above

Date: 12.03.2024

Copy to:

1. The Sr. PS to Additional Chief Secretary, Environment Department

  
CEO, Env Dept &  
Member, WBSWA

22 MAY 2026



**Government of West Bengal  
Department of Environment**  
Prani Sampad Bhawan, 5<sup>th</sup> Floor, LB-2, Sect-III, Saltlake Kolkata-106.



Date: 18/07/2024

To:  
The Municipal Commissioner  
Kolkata Municipal Corporation

Sub: Request to comply with the decision of the Joint Committee meeting held on 15.02.2024

Ref: Your letter vide Memo No.L-31/Law/2024 dated 29/06/2024

Sir

Apropos the captioned subject matter, I am directed to request you to reply on what actions has been taken in respect of our earlier letters dated 12.03.2024 and 22.03.2024 (Copies enclosed).

In this connection, Additional Chief Secretary, Environment Department, Govt. of West Bengal has also sent a reminder letter dated 09.04.2024 provide the Action Taken Report on demolition of the unauthorised construction and restoration of the part of waterbody at UKIL BHERI to this Department at the earliest (Copy enclosed).

Awaiting your early response in this regard.

Yours Sincerely

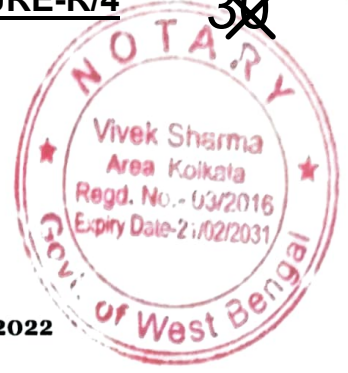
  
Chief Environment Officer to the  
Govt. of West Bengal

Copy forwarded for information to the P.S to the Additional Chief Secretary, Department of Environment, Govt. of West Bengal

  
Chief Environment Officer to the  
Govt. of West Bengal

22 MAY 2026

S/L 16  
08.04.2026  
Court No.25  
B.K.N



**W.P.A. 21710 of 2022**  
**With**  
**CAN 7 of 2025**  
**CAN 8 of 2026**  
**CAN 9 of 2026**

**Sabyasachi Mullick Chowdhury**  
**Vs.**  
**National Wetland Authority & Ors.**

*Mr. Jishnu Chowdhury, Sr. Adv.,*  
*Mr. Rupak Ghosh,*  
*Mr. Vishwarup Acharyya*

*... for the Petitioner.*

*Mr. Swapan Banerjee,*  
*Ms. Sumita Shaw*

*... for the State (Respondent No. 2 & 11).*

*Ms. Soumi Guha Thakurata (Via V.C.),*  
*Ms. Madiha Haider,*  
*Ms. Raima Ganguly*

*... for the CPCB (Respondent No. 3).*

*Mr. N. C. Bihani, Sr. Adv.,*  
*Mr. Soumya Mukherjee*

*... for the W.B.P.C.B (Respondent No. 5).*

*Mr. Amal Kumar Sen, Ld. AAG,*  
*Mr. Benazir Ahmed,*  
*Mr. Partha Sarathi Pal*

*... for the State (Respondent No. 6, 7 & 8).*

*Mr. Ankit Sureka,*  
*Mr. Asis Dutta*

*... for the Respondent No. 9.*

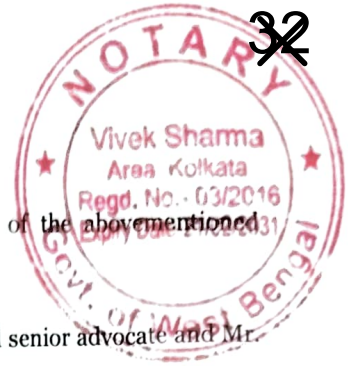
1. The petitioner has filed the present application praying for an order for implementation of the part of the report of the Committee submitted before the National Green Tribunal which has been accepted by the Tribunal.
2. The counsel for the petitioner submits that by an order dated 5<sup>th</sup> December, 2022 this Court has clarified that the order passed on 15<sup>th</sup> November, 2022 the authority shall implement the part of the report with regard to taking steps against the illegal construction in the

22 MAY 2026



meantime. The petitioner has alleged that in spite of the order passed by this Court without implementing the report of the Committee filed before the National Green Tribunal, the respondent no. 9 in connivance with the local authorities continuing the construction over the property in question and as such the part of the report of the Committee is to be implemented.

3. The learned counsel for the petitioner submits that on the earlier occasion also this Court has appointed the Special Officer and submitted the report but till date the part of the report has not been implemented.
4. The Special Officer submitted the report in the year 2022 but now we are in 2025 and as such a fresh inspection is required to be called for by appointing Special Officers to ascertain the actual and physical status of the property in question.
5. This Court is of the view that before passing any further order in the present application and Special Officers needs to be appointed to ascertain the following facts:
  - i. Whether the plot nos. CZ- 9B, CS- 14A, CZ- 14B, CZ- 15A, CZ- 20A, CZ- 21A and CZ- 26A/B/C are still a wetland or any construction is being made in the said property;
  - ii. Whether the K.M.C has taken any steps for restoration of the water body in plot nos. CZ- 9B, CS- 14A, CZ- 14B, CZ- 15A, CZ- 20A, CZ- 21A and CZ- 26A/B/C;
  - iii. Whether any construction is going on or not in the abovementioned plots.

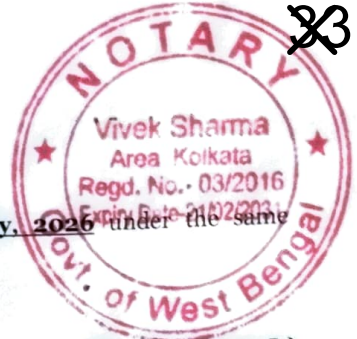


- iv. What is the present status of the abovementioned plots.
6. Mr. Soumya Majumder, learned senior advocate and Mr. Krishnaraj Thakker, learned senior advocate are appointed as Special Officers to ascertain the above facts and to submit the report before this Court on the next date fixed.
7. The Special Officers are directed to inspect the premises and property in question after issuance of notice to all the parties to the present writ application. The Special Officers will also issue notice to the Fisheries Department for production of the records of the property in question and the officers of the Fisheries Department shall also be present alongwith the Special Officers at the time of the inspection alongwith all records of the said plots of land.
8. Let the report be filed before this Court on 7<sup>th</sup> May, 2026.
9. The remuneration of the Special Officers is fixed at Rs. 1,50,000/- (Rupees One Lakh and Fifty Thousand Only) each and shall be paid by the petitioner.
10. As the petitioner has filed the present application for execution of the Committee report and the order passed by this Court thus all the parties was directed to maintain status quo with regard to the possession of the property in question till the report is filed by the Special Officers.
11. Though Mr. Bihani, learned advocate appearing for the respondent no. 5, this Court finds that at this stage the respondent no. 9 has no role to play.

22 MAY 2026

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12. List this matter on ~~7<sup>th</sup> May, 2026~~ under the same heading.

(Krishna Rao, J.)

915

IN THE NATIONAL GREEN TRIBUNAL

CIVIL/CRIMINAL/APPELLATE/ORIGINAL JURISDICTION  
Civil/Cri/Special Leave Petition/Writ Petition/Appeal/T.P.

24

oANo. 40 of 2023 EZ

IN THE MATTER OF : SANJIB PODDAR

Applicant

-VERSUS- NATIONAL WETLANDS AUTHORITY & ORS.

Respondent(s)

VAKALATNAMA

I / We Smt. Sumana Bhattacharya, CEO & MEMBER, SWO, Petition(s)/Opposite Party/  
Respondent(s)/ Appellant(s)/in the above Petition/appeal do hereby appoint and retain

Ms. MADHUMITA BHATTACHARYA, ADVOCATE

Advocate of the Supreme Court of India, High Court to act and appear for me/ us in the above Petition / Appeal and on my / our behalf to conduct and prosecute (or defeno) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and applications for Review, and to represent me / us and to take all necessary steps on my / our behalf in the above matter. I/ We agree to ratify all acts done by the aforesaid Advocate in pursuance of this authority.

Dated this the ..... day of ..... 20.. 26 .....

ACCEPTED

MB  
Madhumita Bhattacharjee  
Advocate for Respondent no. 2  
J-1921, C.R. Park,  
New Delhi-110019  
D/2674/1999  
email: bhattacharjee.madhumita@gmail.com

Petitioner(s) / Appellants(s)  
Opposite Party / Respondent(s)

MEMO OF APPEARANCE

To  
The Registrar  
National Green Tribunal

Sir,

Please entry my appearance for the above-named Petitioner(s) Plaintiff(s)-Defendant(s)-  
Opposite Parts Respondent(s)-Appellant(s) in the above mentioned Petition Case-Appeal-  
Matter.

Yours faithfully

Date : 23.05.2026

MB  
Madhumita Bhattacharjee  
Advocate for Respondent no. 2  
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